

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 53(ND)2017**  
**C. A.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017**

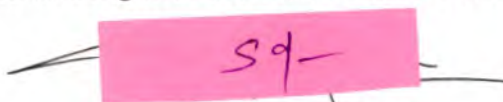
**NAME OF THE COMPANY: M/s. Sh. Satish Arora and Anr. Vs. M/s. A.R.M.I. Garment Associates  
Pvt.Ltd.**

**SECTION OF THE COMPANIES ACT: 241/242**

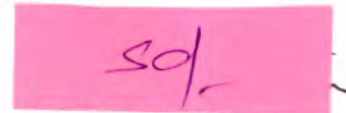
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Dilshant Khanna	Advocate	Petitioners	Dilshant Arora
2.	Ruhini Dey	Advocate	Petitioners	Ruhini Dey

**Order**

Respondents are as ex parte. The prayer made by the petitioners is that the statutory compliances are not carried out by respondent no. 2-3 for and on behalf of the Respondents no. 1 Company. It is also stated that despite various requests and reminders and legal notice served on the respondents, they have not diverged the financial status of the company. No board meeting has been held, nor the AGM convened over the years. Under such circumstances it would be expedient to direct ROC to file their report and action taken. Notice to be issued to the ROC along with the copy of the petition. Dasti, returnable on 28<sup>th</sup> July 2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]